

FROM NO. 4
(See Rule 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

1. original Application No.

2. Misc Petition No.

3- Contempt Petition No.

4. Review Application No.

6/06 ino.A 244/02

Applicant(s) G.K. Naik & Ors

Respondents A.K.D. Jadhav & ans.

Advocate for the Applicant(s): M. Chanda, S. Nath.....

Advocate for the Respondant(s): Case: M. H. Ahmed...

Notes of the Registry	Date	Order of the Tribunal
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This Contempt petition
has been filed by the
petitioners u/s 17 of the
CAT Act, 1985 praying
for initiation of a Contempt
proceeding against the
alleged contemnor for
non-compliance of the order
dated 15.6.2005 passed
by this Hon'ble Tribunal
in O.A. 244/02

bb

Mr. M. Chanda, learned counsel for
the applicant is present. Issue notice
to the respondents.
Post on 10.4.2006.

Vice-Chairman

Post on 16.5.2006.

Vice-Chairman

bb

17.05.2006

Post on 24.05.2006.

mb

N. D. S.
23.2.06
Sekhon & H.

P.L. Comply order dated
24.2.06

N.S.
27.2.06

CP. 6/06

Notice & order
sent to D/section
for issuing to
resp. nos. 1, 2
by regd. A/D post.

28/2/06.

Service report awaited

24.05.2006 Two weeks time is granted to the respondents to file reply statement, if any. It appears that notice has already been served to the Respondent No. 1. None present nor represented. It is a very sorry state of affairs.

Post on 12.06.2006.

Vice-Chairman

mb

28/4/06

3/5/06

An affidavit filed on
Respondent No. 1.

NS
4/5/06.

12.06.2006

Mr. M.U. Ahmed, learned Addl.

C.G.S.C. for the respondents submitted that reply affidavit has been filed by the Respondent No. 1 alongwith the speaking order in compliance of the order of this Tribunal. Therefore The Respondent No. 2 has also filed reply affidavit stating that he has already retired, which shall be kept on record, if otherwise in order. Learned counsel for the applicant is directed to take instructions as to the compliance of the order.

Post on 30.06.2006.

mb

Notice duly.

Served on resp.

No-1

29/5/06.

9-6-06
Affidavit filed
on behalf of R.No-1.

Vice-Chairman

3
3
30.06.2006 Mr. M.U. Ahmed, learned Addl.

C.G.S.C. for the respondents submitted that order of this Tribunal has been complied with vide order dated 31.01.2006 (Annexure - B). Mr. S. Nath, learned counsel for the applicant submitted that, that is not in full compliance of the order of the Tribunal. Considering the fact that there is substantial compliance I am of the view that the contempt petition does not stand in its legs. Therefore, the C.P. stands disposed of. However, the applicant is at liberty to approach the appropriate forum, if he desires.

Received the Order copy
on behalf of Respondent No. 1 & 2.
G.O. 4/7/06

Vice-Chairman

mb

18/7/06

Copy of the
order has been
handed over to the
Addl. C.G.S.C. and
also to the LIA for
the app'tn here.

J.P.S.

C.P. 6/2006